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OA. 1264 of 2020

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1264/2020

Date of order: 21.12.2020

Present :Hon'ble Mr. C. V. Sankar, Administrative Member

Smt. Rajasree Chakraborty,
Daughter of Late Nirmal Kumar
Chakraborty and Late Sipra Chakraborty
Aged about 26 years, by profession service,
residing at Vill. & P.O. Chandua
Via - Kanchapara, under the jurisdiction
of Kampa Chakla Gram Panchayet,
North 24 Parganas,
Pin - 743 145.

..... Applicant.

-Versus-

1. Union of India,
Through the General Manager,
Eastern Railway,
Fairlie Place,
17, N.S. Bose Road,
Kolkata - 700001.
2. FA & CAO,
Eastern Railway,
Fairlie Place,
17, N.S. Bose Road,
Kolkata - 700001.
3. The Sr. Division Personnel Officer,
Eastern Railway, Sealdah Division,
D.R.M. Building, Sealdah,
Kolkata - 700014.
4. The Divisional Railway Manager,
Eastern Railway, Sealdah Division,
D.R.M. Building, Sealdah,
Kolkata - 700014.
5. Workshop Personnel Officer,
Eastern Railway, Kanchrapara,
Dist. North 24 Parganas,
Pin - 743145.



6. Smt. Chirrasree Chakraborty Dutta
Wife of Shri Sudip Dutta and
Daughter of Late Nirmal Kumar Chakraborty &
Late Sipra Chakraborty
Residing at Village and P.O. Chandua,
Via - Kanchrapara,
Under the Jurisdiction of Kampa Chakla Gram
Panchayet, Dist. North 24 Parganas,
Pin - 743 145.

.....Respondents.

For the Applicant : Ms. T. Malty, Counsel

For the Respondents : Ms. C. Mukherjee, Counsel

ORDER (Oral)

Per Mr. C. V. Sankar, AM:

This application has been filed seeking the following reliefs:



"8.i) An order directing the respondent authority to allow her, her due family pension with effect from 05.01.2020 (following death of her mother on 04.01.2020, father already died) without going for any age bar, since not effective as per amended rules, on immediate basis in the interest of justice;

ii) An order directing the respondents to consider and dispose of the representation made by the applicant on immediate basis in the interest of justice;

iii) An order directing the respondents to place all relevant papers/documents in respect of the matter before the Hon'ble Bench for proper adjudication of the issue involved therein in the interest of justice.

iv) Any other order or further order/orders and/or direction/directions as to this Hon'ble Tribunal may deem fit and proper."

2. Heard learned counsel for both the sides.

[Handwritten signature]

3. In this case a representation has been made by the applicant for grant of family pension to the family member of deceased government servant. The representation has been filed in the month of January, 2020 but so far no response from the respondents.

4. Ld. Counsel for applicant submits that she would be satisfied if a direction is given to the Respondent Authority or any other competent authority to consider and dispose of the representation of the applicant in a time bound manner.

5. Therefore, without entering into the merits of the matter, I dispose of the OA with a direction upon the concerned respondent authority to consider and dispose of the representation of the applicant according to rules, facts and circumstances of the case and to pass a reasoned and speaking order within period of 3 months from the date of receipt of copy of this order. The decision will be taken be communicated to the applicant forthwith.

6. The O.A. is accordingly disposed of with the aforesaid directions.

No costs.

(C. V. Sankar)
Member (A)

pd

